

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
08-05-2024 AT 10:30 AM**

Rst CP (Companies Act) No. 2/HDB/2024
u/s. 59 of Companies Act, 2013

IN THE MATTER OF:

Mr. Devadas Gaddam

...Petitioner

AND

Hyderabad Hi-Tech Textile Pvt Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

Learned Proxy Counsel Smt Sandhya Rani, for petitioner present through Video Conference.

Learned Counsel Mr Anil Kumar, for Respondent Nos 1,2,3 and 5 present physically.

It is stated that counter of Respondent Nos 1,2,3 and 5 has been filed.

Learned Counsel Mr Raghunath, for Respondent Nos 4 and 6 present through Video Conference and stated that Vakalat has not been filed due to technical error in the e-portal. At request of the learned counsel for the Respondent nos 4 and 6 one week time granted for filing Vakalat and two weeks time granted for filing counter lest opportunity stands forfeited.

Learned counsel Mr Somashekar, for Respondent Nos 7 and 8 present through Video Conference and states that he had e-filed the Vakalat if Vakalat is not properly filed opportunity to file Vakalat stands forfeited and the party shall appear in person and counter also be filed by next hearing date lest stands will be closed. Matter adjourned to 20.06.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)